NATIONAL COMPANY LAW TRIBUNAL AHMEDABAD BENCH **AHMEDABAD**

TP No. 121/397-398/NCLT/AHM/2016 (New) C.P. No. 29/397-398/CLB/MB/2016(Old)

Coram:

Present: Hon'ble Mr. BIKKI RAVEENDRA BABU MEMBER JUDICIAL

ATTENDANCE-CUM-ORDER SHEET OF THE HEARING OF AHMEDABAD BENCH OF THE NATIONAL COMPANY LAW TRIBUNAL ON 22.09.2017

Name of the Company:

Nehal L. Upadhyay

V/s.

Elected Face India Pvt. Ltd. & Ors.

Section of the Companies Act:

Section 397-398 of the Companies Act, 1956

S.NO. NAME (CAPITAL LETTERS) DESIGNATION REPRESENTATION **SIGNATURE**

1. PAVAN S. GODJAWALA ADVOCATE PETITIONER

Mulleudela

Learned Advocate Mr. Pavan Godiawala present for Original petitioner. None present for Original Respondent.

Proof of service of notice of date of hearing not filed.

Respondents not filed reply.

Again petitioner is directed to serve copy of this order on Respondent and shall file proof of service.

Respondents shall file reply within three weeks after serving copy in advance to other side and thereafter petitioner shall file rejoinder within one week.

List the matter 09.11.2017.

BIKKI RAVEENDRA BABU MEMBER JUDICIAL

Dated this the 22nd day of September, 2017.